

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1227/2014
M.A No. 1078/2014**

New Delhi, this the 23rd day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mrs. P. Gopinath, Member (A)**

1. Naveen Kumar, (2201010105)
Aged about 26 years,
S/o. Sh. Narender Singh,
R/o. VPO Rohad, Panna Maharaajan,
Tehsil Bahadurgarh, Distt. Jhajjar, Haryana-124 501.
2. Vikash Kumar, (1601002112)
Aged about 26 years,
S/o. Sh. Sukhbir Singh,
R/o. VPO Nara, Tehsil Madlauda,
Distt. Panipat, Haryana – 132 113.
3. Amit Kumar, (1203000162)
Aged about 24 years,
S/o. Sh. Balwan Singh,
R/o. Ajad Nagar, Uchana Mandi,
Distt. Jeend, Haryana.
4. Vikas Kumar, (1601007124)
Aged about 23 years,
S/o. Sh. Vijender Kumar,
R/o. Village Dohki, PO Kitlana,
Tehsil Charki Dadri,
Distt. Bhiwani, Haryana.
5. Gurtej Singh, (1601008547)
Aged about 26 years,
S/o. Sh. Jai Singh,
R/o. VPO Dhos,
Distt. Kaithal, Haryana.

...Applicants

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. UOI & Ors. through Secretary,
DOP&T, North Block, New Delhi.
2. Staff Selection Commission
Through its Chairman,
Block No. 12, CGO (Complex),
Lodhi Road, New Delhi.

3. The Regional Director,
Staff Selection Commission,
Block No. 12, CGO (Complex),
Lodhi Road, New Delhi.

4. The Regional Director,
Staff Selection Commission,
Kendriya Sadan, Sec-9, Chandigarh.

5. The Commissioner,
Delhi Police, PHQ, I.P Estate,
New Delhi. ...Respondents

(By Advocate : Mr. N. D. Kaushik)

O R D E R (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

M.A 1078/2014 :

The M.A filed for joining together is allowed.

O.A 1227/2014 :

2. Learned counsel for the applicants states that the O.A in hand is completely similar in facts and issues with the O.As No. 3543/2014, 3270/2014 and also judgment passed in O.A No. 2966/2014 and other similar matters.

3. Accordingly, counsel for the applicants prays that this O.A also can be disposed of in the light of the judgment passed in the above mentioned O.As.

4. Thus, the respondents are directed to do the needful as directed in para 20 of the judgment passed in O.As No. 3543/2014 along with O.As No. 3270/2014, 3272/2014, 3486/2014, 3544/2014, 3588/2014 in the case of **Mandeep Kumar and others Vs. Staff Selection Commission & Others**

and also O.A 2966/2014 in the case of **Mr. Anil Kumar Vs.**

Staff Selection Commission and others. The para 20 of the said judgment reads as under :-

“20. For these reasons, we are unable to sustain the impugned show cause notice in each of these O.As as legally sustainable and, therefore, quash and set aside the show cause notice in each of these O.As. Respondents are directed to declare the result of all the applicants in these O.As and allocate them the Service on the basis of pure merit, if found successful in the examination, without insisting on the minimum qualifying marks for interview, as has been directed by the Tribunal as noted above. While doing so, the respondents shall ensure compliance of the rules and instructions for declaration of results and for allocation of service to these applicants who are declared successful on the basis of pure merit. Respondents shall further ensure that the afore-noted exercise is completed within a period of three months from the date of receipt of a copy of this order.”

5. Hence, the O.A is allowed. The show cause notice issued to all the applicants are quashed and set aside. The respondents are directed to follow the order / direction passed in the O.A 3543/2014, along with O.As No. 3270/2014, 3272/2014, 3486/2014, 3544/2014, O.A 3588/2014 and O.A 2966/2014. Interim Order if any, shall cease to operate with the passing of this order. No costs.

(P. Gopinath)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/